





Sr. No.	Date	Orders
		<p data-bbox="448 241 1332 286"><u>Commissioner of Income Tax Vs. M/s A.K. S. Credits Ltd.</u> (1)</p> <p data-bbox="448 331 624 376">01.09.2003</p> <p data-bbox="448 421 1173 465">Present : Mr. Jagdish Rai Goel for the appellant.</p> <p data-bbox="448 510 730 555"><u>ITA No. 319/2003</u></p> <p data-bbox="448 589 1572 1160">The issue sought to be raised by the Revenue in this appeal under Section 260-A of the Income Tax Act 1961 already stands concluded by a decision of this Court in <u>Commissioner of Income Tax Vs. Bansal Credits Ltd.</u> (2003) 259 ITR 69, to which decision one of us (D.K. Jain, J.) was a party. In view of the said decision no question of law much less a substantial question of law survives for consideration. We accordingly declined to entertain the appeal.</p> <p data-bbox="619 1205 794 1249">Dismissed.</p> <p data-bbox="1289 1205 1572 1344">  D.K. JAIN, J. </p> <p data-bbox="1085 1355 1572 1467">  MADAN B. LOKUR, J. </p> <p data-bbox="459 1467 842 1512">SEPTEMBER 01, 2003</p> <p data-bbox="459 1518 507 1552">rkr</p>